

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KWS SEEDS INDIA PRIVATE LIMITED

	Name of Corporate Person	KWS Seeds India Private Limited
2.	Date of Incorporation of Corporate Person	24/06/2022
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Delhi II
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U01100DL2022FTC400608
5.	Address of the registered office and principal office (if any) of Corporate Person	1209, 12th Floor, Vikrant Tower, Rajendra Place, New Delhi, Patel Nagar East, Central Delhi, New Delhi 110008
6.	Liquidation Commencement Date of Corporate Person	October 06, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	November 05, 2026

Notice is hereby given that the **KWS Seeds India Private Limited** has commenced voluntary liquidation on October 06, 2026.

The stakeholders of **KWS Seeds India Private Limited** are hereby called upon to submit a proof of their claims, on or before November 05, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of KWS Seeds India Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058

AFA Validity: June 30, 2027

Date: 08.10.2026

Place: Mumbai



OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL-II, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

R.C. No. 247/2019
SALE PROCLAMATION
CANARA BANK Vs SMT. NEELAM TAKIAR
PROCLAMATION OF SALE UNDER RULE 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993
CD#1 Smt. Neelam Takiar Proprietor of M/s Karan Fab W/o Shri Harish Kumar, Having Regd. Office at: WZ-248-1, Street No.5, Virender Nagar, New Delhi. Also at: RZ-4A, Street No.12, Sitapuri, Pankha Road, New Delhi-110045.
Also at: RZ-A-139, Sitapuri, Pankha Road, New Delhi-110045.
CD#2 Shri Sunil Kumar S/o Sh. Vinod Kumar, R/o L-72/D, Block-L, DDA Janta Flats, Saket, New Delhi-110058.
CD#3 Smt. Lalita Rani W/o Sh. Chaman Lal, WZ-248-1, Street No.5, Virender Nagar, New Delhi-110058.

- Whereas Recovery Certificate No. 247/2019 in OA No. 44/2017 dated 15.05.2019 drawn by the Presiding Officer, Debts Recovery Tribunal-II for the recovery of a sum Rs. 2,83,40,413.45/- (RUPEES TWO CRORE EIGHTY-THREE LACS FORTY THOUSAND FOUR HUNDRED THIRTEEN ONLY) alongwith pendente lite and future interest @ 12.45% per annum from the Certificate debtors together with costs and charges as per recovery certificate from the date of institution of suit.
- Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.com>
- The intending bidders should register the participation with the service provider well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite earnest money is deposited in prescribed mode below.
- EMD shall be deposited latest by till 10:00 AM on 09.11.2026 in **Wallet Bank Asset Auction Network (BAANKNET)** <https://baanknet.com> EMD deposited thereafter shall not be considered for participation in the e-auction.
- In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading softcopies on or before till 10:00 AM on 09.11.2026 and also hard copies alongwith EMDs deposit receipts should reach at the **Office of Recovery Officer-I, DRT-II, Delhi by 10.11.2026**. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.
- Prospective bidder may avail online training from service provider:

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)
Contact person	Authorised Officer of Baanknet
Helpline Nos.	+7046612345/6354910172/8291220220/9892219848/8160205051
Helpline Email Address	Support.BAANKNET@psballiance.com
Bank officer	Mr. Manoj Kumar (Chief Manager) Canara Bank- 9560062365 and Ms. Monika Singh, M. No. 9205831442; cb2365@canarabank.com.

6. Prospective bidders are advised to visit website <https://baanknet.com> for detailed terms & conditions and procedure of sale before submitting their bids.

7. The property shall not be sold below the reserve price.

8. The property shall be sold in 01 lot, with **Reserve Price as mentioned above lot.**

9. The bidder shall improve offer in multiples of **Rs. 50,000/-** during entire auction period.

10. The property shall be sold **"AS IS WHERE BASIS"** and shall be subject to other terms and conditions as published on the official website of the e-auction agency.

11. The highest bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD already paid in **Wallet Bank Asset Auction Network (BAANKNET)** <https://baanknet.com> by immediate next bank working day by **4:00 P.M.** through Demand Draft/Pay Order favouring Recovery Officer, DRT-II, Delhi A/C. **R.C. NO. 247/2019**

12. The successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring Recovery Officer, DRT-II, Delhi A/C. **R.C. NO. 247/2019**. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs.10) through DD in favour of The Registrar, DRT-II, Delhi. The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-II, Delhi.

13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

14. Schedule of auction is as under:-

Service of notice by all modes	02.11.2026	
Inspection of property	07.11.2026	
Last date of receiving both physical bids alongwith proof of earnest money and uploading documents of auction agency portal	09.11.2026	Up to 10:00 am
Date and Time of E-Auction:	11.11.2026	Between 11:00 AM to 12:00 PM

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this 24.09.2026.

SD/-
ARCHANA SEHGAL
RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL - II, DELHI



OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL-II, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

R.C. No. 247/2019
CANARA BANK Vs SMT. NEELAM TAKIAR
As per my order dated 21.09.2026, the under mentioned property will be sold by public e-auction sale on 11.11.2026 in the said Recovery Certificate:-
The auction sale will be "online e-Auctioning" through website <https://www.baanknet.com>
Date and Time of Auction: 11.11.2026 between 11.00 am to 12.00 noon
(With extensions of 5 minutes duration after 12 noon, if required)

DESCRIPTION OF PROPERTY

PROPERTY DESCRIPTION	Reserve Price	Earnest Money Deposit
Fiat no. L-72 D, Block-I, DDA, Janta Flats, Saket, New Delhi-110058	Rs. 55,80,000/- (fifty Five Lakh Eighty Thousand Only)	Rs. 5,58,000/- (Five Lakh Fifty Eight Thousand Only)

TERMS AND CONDITIONS

1. All conditions of sale shall be governed by the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 read with the Second & the Third Schedules to the Income Tax Act, 1961 and the Income Tax (Certificate Proceedings) Rules 1962 and also guided by the Information Technology Act 2000 as amended from time to time.

2. Property is sold on "as is and where is / on what it is basis".

3. Property can be inspected on the date(s) given in the public sale notice/tender document.

4. Bids shall be submitted online before the last date and time given in the sale notice/tender document.

5. The bid shall be accompanied by the EMD as specified in the public sale notice/tender document.

6. The e-Auction shall commence strictly at the scheduled time and above the highest quotation received. Auction/Bidding time will initially be for a period of one hour and the closing time of the auction is system controlled; the time will get automatically extended by five minutes if any bid is received during the last five minutes, i.e. while active bid is in process and kept open till the auction-sale concludes.

7. Highest bid will be provisionally accepted on "subject-to-approval" basis and the highest bidder shall not have any right/title over the property until the sale is confirmed in his/her favour.

8. Intimation will be sent to the highest bidder through e-mail. Date of sending e-mail will be considered as date of intimation. If no intimation reaches, bidders are expected to take efforts to find out status from the Tribunal/Bank. Non-receipt of intimation should not be an excuse for default/non-payment.

9. Default of payment of bid amounts or the Poundage fee within the stipulated time shall render automatic cancellation of sale without any notice and the EMD, after defraying the expenses of sale, etc., will be forfeited, at the discretion of the Recovery Officer, either in full or part.

10. The sale held in favour of the successful bidder, in normal circumstances, will be confirmed, on compliance of all terms and conditions of sale, on the expiry of 30 days from the date of auction sale.

11. No request for cancellation of sale or return of deposit either in part or full, will be entertained.

12. The sale attracts Stamp Duty, Registration Charges, etc. as per relevant laws.

13. Sale Certificate will be issued only in the name/names of the bidders whose name/names are mentioned in the bid form.

14. No request for inclusion/substitution of names, other than those mentioned in the bid, in the sale certificate will be entertained.

15. Sale Confirmation/Sale Certificate shall be collected in person or through an authorization.

16. EMD of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.

17. Successful bidder/Auction Purchaser, on receipt of order of confirmation, shall contact the Certificate Holding Bank for delivery of title deeds and other documents related to the property.

18. The Bank shall ensure that title deeds and other documents, on confirmation of sale, are forthwith taken delivery from the Tribunal and handed over to the auction-purchaser and complaint of delay, if any, will result in withholding of the document till such time title deeds are delivered.

19. Delivery of possession of the property sold shall be as per Income Tax (Certificate Proceedings) Rules, 1962.

20. All expenses and incidental charges thereto shall be borne by the auction purchaser.

21. Prospective bidder has to register with the e-auction service provider.

22. Only upon verification of the bid form and confirmation of remittance of EMD, the User ID issued by the e-auction service provider will be activated permitting the bidder to login the website of the service provider for bidding.

23. Bidders should not disclose their User ID as well as password and other material information relating to the bidding to anyone to safeguard its secrecy.

24. Bidders are advised to change the password immediately on receipt from the service provider.

25. Bidders may encounter certain unforeseen problems such as time lag, heavy traffic, system/power failure at the Bidders end. To avoid losing out on bidding because of above-mentioned reasons, it is advised not to wait for the last moment.

26. The e-auction service provider, the officials of the Bank, including their agents, servants, etc., facilitating the e-auction sale, shall maintain absolute strict confidentiality of the particulars of the bidders participating in the e-auction sale.

27. The e-auction service provider shall submit to the Recovery Officer, as and when called for, the "The Third Party Audit" certificate as per CVC norms on the software employed and used for the DRT auction-sales.

Matter be listed for filing affidavit of service of sale proclamation and for further proceedings on 02.11.2026.

SD/-
ARCHANA SEHGAL
RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL - II, DELHI



THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

FINANCIAL EXPRESS
Read to Lead

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KWS SEEDS INDIA PRIVATE LIMITED

1. Name of Corporate Person	KWS Seeds India Private Limited
2. Date of Incorporation of Corporate Person	24/06/2022
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Delhi II
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U01100DL2022FTC400608
5. Address of the registered office and principal office (if any) of Corporate Person	1209, 12th Floor, Vikrant Tower, Rajendra Place, New Delhi, Patel Nagar East, Central Delhi, New Delhi 110008
6. Liquidation Commencement Date of Corporate Person	October 06, 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address:- 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8. Last Date for Submission of Claims	November 05, 2026

Notice is hereby given that the KWS Seeds India Private Limited has commenced voluntary liquidation on October 06, 2026.

The stakeholders of KWS Seeds India Private Limited are hereby called upon to submit a proof of their claims, on or before November 05, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Pranav Damania
Liquidator in the matter of KWS Seeds India Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA") : AA1/10164/02/311225/108058
AFA Validity: June 30, 2027



पंजाब नैशनल बैंक
.....मरोसे का प्रतीक
(A GOVERNMENT OF INDIA UNDERTAKING)



punjab national bank
...the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

Asset Recovery Management Branch East Delhi,
Pocket-E, Mayur Vihar Phase-II, Delhi-110091,
E-mail: cs8075@pnb.bank.in, Ph.: 011-22779758, 22785289

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged /charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by Authorised Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties

SCHEDULE OF SALE OF THE SECURED ASSETS

Sr. No.	Name of the Branch Name of the Account Name and Addresses of the Borrower/Guarantors Account	A) DT. OF DEMAND NOTICE U/S 13(2) OF SARFAESI ACT 2002	DESCRIPTION OF THE IMMOVABLE PROPERTIES MORTGAGED/ OWNER'S NAME (MORTGAGERS OF PROPERTY (IES))	RESERVE PRICE EMD (Last date of deposit EMD) Bid Increase Amount	DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors Name & contact no. of authorized officer
		B) AMOUNT AS PER DEMAND NOTICE				
		C) POSSESSION DATE U/S 13(4) OF SARFESI ACT 2002				
		D) NATURE OF POSSESSION SYMBOLIC/ PHYSICAL/ CONSTRUCTIVE				
1.	BO: MAYUR VIHAR (440800) M/S VENUS POLYMERS INDUSTRIES EXIM PRIVATE LIMITED (BORROWER) ADD: G-24, VARDHMAN MARKET, VIGYAN VIHAR, DELHI-110092. ALSO AT: 90, PRAKASH INDUSTRIAL ESTATE, GHAZIABAD, UP-201005 ALSO AT: 13, 2ND FLOOR, RISHAB VIHAR, DELHI-110092. SMT. SHILPI JAIN ADD: 13, 2ND FLOOR, RISHAB VIHAR, DELHI-110092. ALSO AT: BASEMENT, B-5 VIVEK VIHAR, DELHI SH. PRAVEEN KUMAR JAIN ADD: 13, 2ND FLOOR, RISHAB VIHAR, DELHI-110092. SH. ARUN KUMAR BANSAL S/O SH. PRAKASH CHAND BANSAL ADD: A-11, PANCHSHEEL GARDEN, NAVEEN SHAHDARA, DELHI-110032. ALSO AT: 1049/A, LOHIYA GALI NO.5, EAST BABARPUR, SHAHDARA, DELHI-110032	12.07.2017 RS.14,21,67,326.12 AS ON 30.09.2026 (INCLUSIVE OF INTEREST AND OTHER CHARGES UPTO 30.09.2026) + FURTHER INTEREST, OTHER CHARGES AND EXPENSES TILL THE DATE OF FULL AND FINAL PAYMENT 18.09.2017 PHYSICAL	RESIDENTIAL PROPERTY BASEMENT, B-5 VIVEK VIHAR, DELHI MEASURING AREA 646.200 SQ METER, HAVING ITS PLINTH/COVERED AREA 358.692 SQ METERS IN THE NAME OF MRS. SHILPI JAIN	RS. 319.00 LAKH RS. 31.90 LAKH (27.10.2026) RS.50000/-	27.10.2026 11.00 AM TO 04.00 PM	NOT KNOWN MRS RAJ BALA PUNIA (M. NO.9013609199) AUTHORISED OFFICER ARMB EAST DELHI
2.	BO: SUBZI MANDI (012600) M/S VENUS POLYMERS INDUSTRIES ADD: H- 1169, DSIDC INDUSTRIAL AREA, NARELA, DELHI- 110040 ALSO AT: PROPERTY BEARING NO 504-A, CLIMAX CO-OPERATIVE GROUP HOUSING SOCIETY, ROHINI, DELHI SH. SUMAN CHADHA ADD: T-4/502, LAKEVIEW APARTMENT SECTOR-48, FARIDABAD, HARYANA ALSO AT- H-3/50, SECTOR-18, ROHINI, DELHI-110089 SMT. KRISHNA BEDI W/O LT. SH. MADAN LAL BEDI ADD: PU-72, VISHAKHA ENCLAVE, PITAMPURA, DELHI- 110034 ALSO AT: PROPERTY BEARING NO 504-A, CLIMAX CO-OPERATIVE GROUP HOUSING SOCIETY, ROHINI, DELHI ALSO AT: PU-72, 1ST FLOOR, BLOCK-PU, PITAMPURA, NEW DELHI-110034.	11.08.2015 RS.77,75,83,669.53 AS ON 30.09.2026 (INCLUSIVE OF INTEREST AND OTHER CHARGES UPTO 30.09.2026) + FURTHER INTEREST, OTHER CHARGES AND EXPENSES TILL THE DATE OF FULL AND FINAL PAYMENT 02.04.2018 PHYSICAL	PROPERTY NO.- PU-72, ENTIRE 1ST FLOOR, BLOCK-PU, PITAMPURA, NEW DELHI-110034, AREA 84 SQ. METER, STANDING IN THE NAME OF MRS. KRISHNA BEDI W/O LATE MR. MADAN LAL BEDI	RS. 139.01 LAKH RS. 13.90 LAKH (27.10.2026) RS.50000/-	27.10.2026 11.00 AM TO 04.00 PM	NOT KNOWN MRS RAJ BALA PUNIA (M. NO.9013609199) AUTHORISED OFFICER ARMB EAST DELHI
3.	BO: RAJGARH BRANCH, DELHI (042410) M/s R M Minerals Pvt Ltd (Borrower) Add: 205-206, 2nd Floor Plot No. 14, (LSC) Neelkanth Chamber II, Saini Enclave, Delhi-110092 Also at: 129A Mehatpur Industrial Area, Distt. Una, Himachal Pradesh Sh. Madan Mohan Verma S/o Sh. Nathi Lal Verma (Director/Guarantor) Add: 303-304, Krit Plaza, 3rd Floor, A Block (LSC), Surajmal Vihar, Delhi-110092 Also at: 138, 1st Floor, Hargovind Enclave, Near Karkardooma Metro Station, Delhi-110092 Also at: 31, Gujrat Vihar, Delhi-110092 Smt. Prabha Verma W/o Sh. Madan Mohan Verma (Director/Guarantor) Add: 303-304, Krit Plaza, 3rd Floor, A Block (LSC), Surajmal Vihar, Delhi-110092 Also at: 138, 1st Floor, Hargovind Enclave, Near Karkardooma Metro Station, Delhi-110092 Also at: 31, Gujrat Vihar, Delhi-110092	06.06.2024 (RS. 21,28,27,606.72) FURTHER INTEREST, OTHER CHARGES AND EXPENSES TILL THE DATE OF FULL AND FINAL PAYMENT 21.08.2024 PHYSICAL	EM OF LEASE HOLD PROPERTY SITUATED AT 129-A INDUSTRIAL AREA MEHATPUR DISTRICT UNA, HIMACHAL PRADESH, MEASURING 4325 SQ METER, IN THE NAME OF M/S R M MINERALS PVT LTD ONLY LAND AND BUILDING (WITHOUT PLANT AND MACHINERY)	Rs.167.00 lakh Rs. 16.70 lakh (27.10.2026) Rs.25000/-	27.10.2026 11.00 AM TO 04.00 PM	NOT KNOWN MRS RAJ BALA PUNIA (M. NO.9013609199) AUTHORISED OFFICER ARMB EAST DELHI
4.	BO: PAHARGANJ, DELHI (013000) SMT. NEHA SONI W/O SH. RAM CHANDER SONI (BORROWER) ADD: 354, GALI CHANDI WALI, PAHARGANJ, NEW DELHI-110055. SH. RAM CHANDER SONI (BORROWER) ADD: 354, GALI CHANDI WALI, PAHARGANJ, NEW DELHI-110055.	05.06.2021 RS 27.44 LAKHS + FURTHER INTEREST, OTHER CHARGES AND EXPENSES TILL THE DATE OF FULL AND FINAL PAYMENT 01.10.2021 SYMBOLIC	ENTIRE FIRST FLOOR OUT OF NORTHERN SIDE PORTION OF PROPERTY NO- XV/563/354 WHICH IS COMPRISING OF THREE ROOMS SET BUILT THEREIN, WITHOUT ITS ROOF RIGHTS, WITH PROPORTIONATE SHARE IN THE LAND THEREUNDER MEASURING 63.20 SQ. MTRS. ALONGWITH COMMON RIGHTS OF ENTRANCE, PASSAGE AND STAIRCASE, PROPERTY SITUATED AT GALI CHANDI WALI, MANTOLA, PAHARGANJ, NEW DELHI IN THE NAME OF SMT. NEHA SONI W/O SH RAM CHANDER SONI.	Rs.19.28 Lakh Rs.1.93 lakh (27.10.2026) 25000/-	27.10.2026 11.00 AM TO 04.00 PM	NOT KNOWN MR. SUBHASH CHANDRA JATAV (M.NO. 9121866087) AUTHORISED OFFICER ARMB EAST DELHI
5.	BO: CIVIL LINE DELHI (011500) Borrower: M/S SANWALI IMPEX PVT. LTD ADDRESS: - SHOP NO. G-24, NDM-2, PLOT NO. D-1,2,3, NETAJI SUBHASH PLACE, PITAMPURA, DELHI-110034 SH. RAVINDER KUMAR SHARMA (DIRECTOR) ADDRESS:- FLAT NO.59, POCKET NO. D-15, SECTOR-7, ROHINI DELHI-110085 SH. DEEPAK GUPTA ADDRESS:- DU-97, PITAMPURA DELHI-110034 SH. RAM GOPAL SHUKLA (DIRECTOR) ADDRESS:- -5810/8, PLOT NO.4, BEHIND KHALSA COLLEGE 4TH FLOOR, DEV NAGAR KAROL BAGH DELHI-110005 SH. VINEET GUPTA (DIRECTOR) ADDREDD:- RZA-30/3, ANOOP NAGAR, UTTAM NAGAR, NEW DELHI 110059	18.07.2016 RS. 950.06 Lakh + Further Interest and Charges thereon till the date of full and final payment 30.11.2016 SYMBOLIC	RESIDENTIAL FLAT NO.2A ON 2ND FLOOR OF THE BUILDING SUPER BUILTUP AREA 1285 SQ. FEET, ONE COVERED CAR PARKING SPACE ON THE GROUND FLOOR OF THE SAID BUILDING TOGETHER WITH THE UNDIVIDED PROPORTIONATE IMPARTIBLE SHARE IN THE LAND COMPRISED IN THE SAID PREMISES NO.109, RAJA RAM MOHAN ROAD, P.S. BEHALA, KOLKATA-700008 IN THE NAME OF SH. DEEPAK GUPTA	Rs.46.21 lakh Rs.4.621 lakh (27.10.2026) RS.25000/-	27.10.2026 11.00 AM TO 04.00 PM	NOT KNOWN MRS RAJ BALA PUNIA (M. NO.9013609199) AUTHORISED OFFICER ARMB EAST DELHI

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE:

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: (1) The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". (2) The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. (3) The sale will be done through e-auction platform provided at the Website <https://baanknet.com>. on above mentioned dates. (4) For further details and complete Terms & Conditions of the sale, please refer : <https://baanknet.com> & www.pnbindia.in (5) All Statutory dues/attendant charges / other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser and the authorised office or the Bank shall not be responsible for any charges, lien in encumbrance or any other dues to government or any one else in respect of property (e-auctioned) not known to the bank, the intending bidder is advised to make there on independent enquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date: 07.10.2026, Place : New Delhi

AUTHORIZED OFFICER, PUNJAB NATIONAL BANK



epaper.financialexpress.com





New Delhi



Continued from previous page...

2) Allocation to Non-Institutional Investors (More than 2 lots upto ₹ 10,00,000/-) (After Rejections): The Basis of Allotment to the Non-Institutional Investors, who have bid or above the Offer Price of ₹85.00 per equity shares, was finalized in consultation with BSE. The category was subscribed by 332.19 times i.e. 9,03,56,800 Equity Shares. Total number of shares allotted in this category is 2,72,000 Equity Shares to 56 successful applicants. The category wise details of the Basis of Allotment are as under:

Sr.No	No. of Shares applied for (Category wise)	Number of applications received	% of Total	Total No. of Shares applied in each category	% of Total	No of equity shares Allocated per Applicant	Ratio of allottees to applicants	Total No. of shares allocated/allotted
1	4,800	16,029	91.44	7,69,39,200	85.16	4,800	4: 1233	2,49,600
2	6,400	479	2.73	30,65,600	3.39	6,400	1:479	6,400
3	8,000	207	1.18	16,56,000	1.83	4,800	0:1	-
4	9,600	277	1.58	26,59,200	2.94	4,800	1:277	4,800
5	11,200	539	3.07	60,36,800	6.68	4,800	2:539	9,600
	0	1 applicant to be allotted 1600 shares from successful allottees	-	-	-	1,600	1:56	1,600
	TOTAL	17,531	100	9,03,56,800	100.00			2,72,000

3) Allocation to Non-Institutional Investors (More than ₹ 10,00,000/-) (After Rejections): The Basis of Allotment to the Non-Institutional Investors, who have bid or above the Offer Price of ₹85.00 per equity shares, was finalized in consultation with BSE. The category was subscribed by 657.86 times i.e. 35,78,75,200 Equity Shares. Total number of shares allotted in this category is 5,44,000 Equity Shares to 113 successful applicants. The category wise details of the Basis of Allotment are as under:

Sr.No	No. of Shares applied for (Category wise)	Number of applications received	% of Total	Total No. of Shares applied in each category	% of Total	No of equity shares Allocated per Applicant	Ratio of allottees to applicants	Total No. of shares allocated/allotted
1	12,800	26,615	96.99	34,06,72,000	95.21	4,800	22:5323	5,28,000
2	14,400	415	1.51	59,76,000	1.67	4,800	2:415	9,600
3	16,000	158	0.58	25,28,000	0.71	4,800	1:158	4,800
4	17,600	64	0.23	11,26,400	0.31	-	0:1	-
5	19,200	27	0.10	5,18,400	0.14	-	0:1	-
6	20,800	10	0.04	2,08,000	0.06	-	0:1	-
7	22,400	19	0.07	4,25,600	0.12	-	0:1	-
8	24,000	28	0.10	6,72,000	0.19	-	0:1	-
9	25,600	28	0.10	7,16,800	0.20	-	0:1	-
10	27,200	3	0.01	81,600	0.02	-	0:1	-
11	28,800	6	0.02	1,72,800	0.05	-	0:1	-
12	30,400	9	0.03	2,73,600	0.08	-	0:1	-
13	32,000	11	0.04	3,52,000	0.10	-	0:1	-
14	33,600	1	0.00	33,600	0.01	-	0:1	-
15	35,200	3	0.01	1,05,600	0.03	-	0:1	-
16	36,800	1	0.00	36,800	0.01	-	0:1	-
17	38,400	4	0.01	1,53,600	0.04	-	0:1	-
18	40,000	2	0.01	80,000	0.02	-	0:1	-
19	41,600	2	0.01	83,200	0.02	-	0:1	-
20	43,200	2	0.01	86,400	0.02	-	0:1	-
21	46,400	3	0.01	1,39,200	0.04	-	0:1	-
22	48,000	3	0.01	1,44,000	0.04	-	0:1	-
23	49,600	3	0.01	1,48,800	0.04	-	0:1	-
24	51,200	4	0.01	2,04,800	0.06	-	0:1	-
25	52,800	2	0.01	1,05,600	0.03	-	0:1	-
26	54,400	1	0.00	54,400	0.02	-	0:1	-
27	57,600	7	0.03	4,03,200	0.11	-	0:1	-
28	59,200	2	0.01	1,18,400	0.03	-	0:1	-
29	60,800	1	0.00	60,800	0.02	-	0:1	-
30	64,000	1	0.00	64,000	0.02	-	0:1	-
31	67,200	2	0.01	1,34,400	0.04	-	0:1	-
32	76,800	2	0.01	1,53,600	0.04	-	0:1	-
33	83,200	1	0.00	83,200	0.02	-	0:1	-
34	94,400	1	0.00	94,400	0.03	-	0:1	-
35	102,400	4	0.01	4,09,600	0.11	-	0:1	-
36	116,800	1	0.00	1,16,800	0.03	-	0:1	-
37	118,400	1	0.00	1,18,400	0.03	-	0:1	-
38	128,000	2	0.01	2,56,000	0.07	-	0:1	-
39	160,000	1	0.00	1,60,000	0.04	-	0:1	-
40	171,200	1	0.00	1,71,200	0.05	-	0:1	-
41	192,000	1	0.00	1,92,000	0.05	-	0:1	-
42	240,000	1	0.00	2,40,000	0.07	-	0:1	-
	0	1 applicant to be allotted 1600 shares from successful allottees	-	-	-	1,600	1:113	1,600
	TOTAL	27,453	100.00	35,78,75,200	100.00			5,44,000

4) Allocation to QIBs excluding Anchor Investors (After Rejections): The Basis of Allotment to the QIBs excluding Anchor Investors, who have bid at the Offer Price of ₹85.00 per equity shares, was finalized in consultation with BSE. The category was subscribed by 148.33 times i.e. 16,13,80,800 Equity Shares. Total number of shares allotted in this category is 10,88,000 Equity Shares to 75 successful applicants. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPI/FPC	Others	TOTAL
QIB	48,000	80,000	6,400	2,57,600	4,46,400	2,49,600	-	10,88,000

5) Allocation to Anchor Investors (After Rejections): The Company in consultation with the BRLM has allotted 16,12,800 Equity Shares to 3 Anchor Investors at Anchor Investor Offer Price of ₹85.00 per equity shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FI'S/BANKS	MF'S	IC'S	NBFC'S	AIF	FPI/FPC	Others	TOTAL
Anchor	-	-	-	-	14,94,400	1,18,400	-	16,12,800

6) Allocation to Market Maker (After Rejections):

The Basis of Allotment to Market Maker, who have bid at Offer Price of ₹85.00 per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 2,86,400 equity shares. The total number of shares allotted in this category is 2,86,400 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Equity Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total Number of shares allotted
2,86,400	1	100.00	2,86,400	100.00	2,86,400	1:1	2,86,400
TOTAL	1	100.00	2,86,400	100.00	2,86,400		2,86,400

The Board of Directors of the Company at its meeting held on October 06, 2026 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for offer of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices was forwarded to the email id's of the Applicants as registered with the depositories / as filled in the application form on or before October 07, 2026. Further, the instructions to Self Certified Syndicate Banks for unblocking the amount will process on or before to October 07, 2026. In case the same is not received within ten days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME platform of BSE Limited within three working days from the date of the closure of the offer.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated October 06, 2026 ("Prospectus") filed with Registrar of Companies, Bangalore.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Offer, Maashitla Securities Private Limited at www.maashitla.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, PAN, Client ID, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

Maashitla Securities Private Limited Address: 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi-110034 Tel: +91-11-47581432 Email: ipo@maashitla.com Website: www.maashitla.com Investor Grievance ID- investor.ipo@maashitla.com Contact Person: Mr. Mukul Agrawal SEBI Registration Number: INR000004370	For and on behalf EverestIMS Technologies Limited Sd/- Satish Kumar Vijayaragavan Managing Director DIN: 00080113
---	--

Date: October 07, 2026
Place: Bangalore

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF EVERESTIMS TECHNOLOGIES LIMITED.

Disclaimer: EverestIMS Technologies Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares. The Prospectus dated October 06, 2026 has been filed with the Registrar of Companies, Bangalore. The Prospectus is available on the website of BSE at www.bseindia.com, on the website of the BRLM at <https://www.oneviewadvisors.com/> and on the website of the Company at <https://everestims.com/>. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 23 of the Prospectus.

The Equity Shares have not been issued and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be sold or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. Accordingly, the Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such offers and sales are made.



हिन्दुजा हाउसिंग फाइनेंस लिमिटेड
कोर्पोरेट कार्यालय: नं. 167-169, 29 वन, अन्ना सैक्टर, कोलार, बंगलूरु-560015
सहायक कार्यालय: 311 एवं 312, जीडी आईटीएल, नॉर्वेसक टावर-ए, 29, नेतजी सुभाष प्लेस, नई दिल्ली-110034
सीआरए - श्री गणेशमंदिर, 9818525476
सीएलए - सुधी शिवाली सिंह: 8310935887
अचल संपत्ति के भीतिक कब्जे को सार्वजनिक सूचना

सेवा में,
श्री शिवक शर्मा (उपकारकर्ता)
श्रीमती गीता शर्मा (सह-उपकारकर्ता)
दोनों का पता: मकान नं. 524/6, मधिरपुरी, कालकाजी, नई दिल्ली-110019
एलएलएन सं: DL/OKH/OKHL/A000000811
जैसाकि, विधान सभामें, दक्षिण पूर्व दिशा, साकेत कोर्ट कॉम्प्लेक्स, नई दिल्ली के कार्यालय द्वारा पारित आदेश दिनांक 03.09.2026 के तहत, संपत्ति "बनारस नं. 93 में से समित सं. 524, मकान नं. 6, डेक्कन 40 सर्वे नगर, मधिरपुरी, कालकाजी, नई दिल्ली-110019 में स्थित, बिना छत/टेरस के अधिकांश के पूर्ण पक्की मकान का भीतिक कब्जा: मेसर्स हिन्दुजा हाउसिंग फाइनेंस लिमिटेड द्वारा दिनांक 05.10.2026 को ले लिया गया है। विशेष रूप से उपकारकर्ताओं और आम जनता को एलएद्वारा सावधानता किता जता है कि वे इस संपत्ति के संबंध में कोई लेन-देन न करें और इस संपत्ति से जुड़ा कोई भी लेन-देन मेसर्स हिन्दुजा हाउसिंग फाइनेंस लिमिटेड के प्रभार के अंतर्गत होगा।
दिनांक: 08.10.2026 प्राधिकृत अधिकारी, स्थान: दिल्ली हिन्दुजा हाउसिंग फाइनेंस लिमिटेड

PUBLIC NOTICE
Notice is hereby given that the Company Piccadilly Agro Industries Ltd has received an application for transfer of securities as detailed below:
Folio No.: 0004013,0003186,0003185, 0004013-0004014,0004015, 0005328, 0013547.
Transferor: Raj Kumar Garg, Raj Rani, Rama Rani, Arun Garg, Anshu Garg,Hira Lal Khandhari & Pankaj Kumar, Jagdish Patel.
Transferee: Sushma Gupta
No. of Shares: 1300
Dist. No.: 17394221-17394420, 16830821-16831100, 16830521-16830620, 17394521-17394720, 17394821-17394920, 18292921-18293320, 23360621-233933720.
Cert. No.: 0075010-0075011, 0069376-00696377, 0069373,0075013-0075014,0075016,0083997-0084000, 0134574.
Objections, if any may be submitted to the Company/RTA within 15 days from publication of this notice. In absence of any objection, transfer shall be processed in favour of transferee without further intimation.
RTA: MAS Services Limited,
2nd Floor Okhla Industrial Area Ph-II New Delhi-20 For Piccadilly Agro Industries Ltd Sd/-
Date: 07-10-2026 Company Secretary /
Place: New Delhi Compliance Officer

COURT NOTICE

In The Court Of Sh. Yogesh gill Judicial Magistrate First Class-20 Jalandhar
Amrit Malwa Capital Ltd Vs.
Digambar singh choudhary
CNR NO: PBJL03-030177-2024
Next Date: 13-10-2026
NACT7/168/2024
complaint u/s 138 NACT
Notice to: digambar singh choudhary father: ameer chand r/o gram-ronjia jog, roneejajal, alwar, rajasthan, 301021
In above titled case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 12-10-2026 at 10:00 a.m. for details login to: https://highcourtchd.gov.in/?mod=district_notice&district=Jalandhar
Judicial Magistrate First Class-20 Jalandhar
dated, this day of 30-09-2026

Criminal Courts Ludhiana

In the court of Ms. Upasna Goyal Judicial Magistrate 1st Class, Ludhiana
Tata Finance Ltd. Vs.
Gurjit Kaur
Next Date: 22-10-2026
CNR NO: PBLD03-034895-2024
Notice To: Gurjit Kaur c/o kulwinder kaur r/o h no 20095/3, w no 46 sh no 10 abdulapur basti 377-141003, mob-8195817707
Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CrPC is hereby issued against you with a direction that you should appear personally before the court on 22-10-2026 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above named case will be heard and determined as per law, in your absence, given under my hand and seal of the court. for details login to: https://highcourtchd.gov.in/?trs=district_n_oice&district=ludhiana
JMJC, Ludhiana
dated this day of

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



किसान स्नातकोत्तर महाविद्यालय, बहराइच
Mob. No. 9415178901, E-mail : principal@kisanpgcollege.ac.in

स्वायी रिक्त पद हेतु विज्ञापन (विज्ञापन सं०-केडीओसीओ/01/विज्ञापन/2026)

महाविद्यालय में कनिष्ठ सहायक / नैत्यक लिपिक के एक स्वायी रिक्त पद के लिए आवेदन आमंत्रित किया जाता है। विवरण निम्नवत् है :-

श्रेणी	वैतनमान	शैक्षणिक अर्हता
अनारक्षित	5200-20200 ग्रेड वैतन रु. 2000/- Pre-revised लेवल (845/2011) दिनांक 03.11.2015 (यथा संशोधित) के अनुरूप 03 (रिवाइज्ड) प्रारम्भिक मूल माध्यमिक शिक्षा परिषद उ०प्र० की इण्टरमीडिएट / समकक्ष परीक्षा के वैतन रूपया 21700/- एवं समय- समय पर उत्तर प्रदेश सरकार द्वारा उक्त श्रेणी हेतु समकक्ष प्रमाण पत्र तथा हिन्दी व अंग्रेजी में न्यूनतम क्रमशः 25 एवं 30 अनुमन्य अन्य मते ।	शासनादेश संख्या 19/2015/581/सत्तर-2-2015-16 (645/2011) दिनांक 03.11.2015 (यथा संशोधित) के अनुरूप 03.11.2015 (यथा संशोधित) के अनुरूप 03 (रिवाइज्ड) प्रारम्भिक मूल माध्यमिक शिक्षा परिषद उ०प्र० की इण्टरमीडिएट / समकक्ष परीक्षा के वैतन रूपया 21700/- एवं समय- समय पर उत्तर प्रदेश सरकार द्वारा उक्त श्रेणी हेतु समकक्ष प्रमाण पत्र तथा हिन्दी व अंग्रेजी में न्यूनतम क्रमशः 25 एवं 30 अनुमन्य अन्य मते ।

उक्त पद हेतु दिनांक - 01.07.2026 को आवेदन की न्यूनतम आयु 18 वर्ष तथा अधिकतम 40 वर्ष होनी चाहिए।

अभ्यर्थियों को अधिकतम आयु सीमा में उत्तर प्रदेश सरकार के शासनादेशानुसार छूट प्रदान की जायेगी।

नोट : आवेदन पत्र नवीनतम पासपोर्ट साइज फोटो के साथ समस्त स्वप्रमाणित सलनकों सहित दो प्रतियों में सचिव, किसान पीओ पीओ कालेज, बहराइच के पक्ष में रु 100 बैंक ड्राफ्ट के साथ विज्ञापन की शिष्टि से 21 दिनों के अन्दर पंजीकृत डाक द्वारा सचिव, प्रबन्ध समिति, किसान पीओ पीओ कालेज, बहराइच, 271801 (उ०प्र०) के पते पर प्रेषित करें। इसके उपरान्त प्राप्त आवेदन पर विचार नहीं किया जाएगा।

सचिव, प्रबन्ध समिति



पंजीकृत कार्यालय आईसीआईसीआई बैंक टॉवर, बकली सर्वल के पास, ओल्ड पारदा रोड, बडोदरा- 390007
कोर्पोरेट कार्यालय आईसीआईसीआई बैंक टावर- कुर्ना कॉम्प्लेक्स, बांद्रा (ई), मुंबई-400051
क्षेत्रीय कार्यालय एनबीसीसी चेतन प्रगति विहार, नई दिल्ली-110003

सार्वजनिक सूचना - झुंडीबत परिसरपति की विधि के लिए ई-नौलागी

प्रतिभूतिकरण और वित्तीय आसिक्तों के पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक और नियम 9(1) के साथ पठित सुविधित आसिक्त की विधि।

जबकि, अगोहास्ताहरी आईसीआईसीआई बैंक लिमिटेड (जिसे आगे "आईसीआईसीआई बैंक" कहा गया है) के अधिकृत अधिकारी होने के नाते, वित्तीय आसिक्तों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे आगे "अधिनियम" कहा गया है) के अंतर्गत तथा उक्त अधिनियम की धारा 13 की उप-धारा (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के नियम 3 के साथ पठित, ने दिनांक 30 जनवरी, 2026 को एक मांग नोटिस जारी किया, जिसमें टेस्ला पावर इंडिया प्राइवेट लिमिटेड ("उपकारकर्ता"), सुश्री वरिंका सुखाना ("उपकारकर्ता" / सुखाना प्रदाता), सुश्री आयुषी खुराना और टेस्ला पावर मूरुए आईएनसी. ("सह-आवेदक") (उपकारकर्ता, सुखाना प्रदाता और सह-आवेदक को इसके पश्चात साहित्यिक रूप से "अवेदक" कहा गया है) को नोटिस में चलिस्थित राशि अर्थात रु. 2,34,00,977.17/- (रुपये दो करोड़ बीस लाख बी सौ सातसठ रुपये और सात पैसे मात्र), जो 28 जनवरी, 2026 तक बकाया थी, के साथ-साथ मृतगत की तारीख तक उस पर आगे का ब्याज, डिफॉल्ट/दंडात्मक ब्याज, लागत और अन्य प्रभार, उक्त मांग नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया था, जिसका आज तक भुगतान नहीं किया गया है।

यह सूचना आम जनता और विशेष रूप से बाध्य पक्षों को दी जाती है कि नीचे वर्णित सुरक्षित परिस्थिति, जिसे आईसीआईसीआई बैंक के पक्ष में बंधक रखा गया और प्रभावित किया गया है, तथा जिसका मौलिक कर्जा आईसीआईसीआई बैंक के अधिकृत अधिकारी द्वारा लेन-देन किया गया है, को नौरी दिए गए विवरण के अनुसार "जहाँ है जहाँ है के आधार पर", "जो है जहाँ है के आधार पर", "जो कुछ है उसी आधार पर" और "बिना किसी सहार के आधार पर" देया जाएगा, ताकि 05 अक्टूबर, 2026 तक रु. 2,49,21,121.17 (रुपये दो करोड़ उनचास लाख इक्कीस हजार एक सौ इक्कीस रुपये और सात पैसे मात्र) की वसूली की जा सके, साथ ही उस पर संविदात्मक दरों पर आगे का ब्याज, डिफॉल्ट/दंडात्मक ब्याज और अन्य प्रभार, भुगतान की तारीख तक संविदात्मक ब्याज दर के आधार पर तथा उस पर ब्याज सहित वसूल किए जा सकें। बाध्य पक्षों का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिस्थिति को विमोचित करने के लिए उपलब्ध समय के संबंध में हैं।

अनुसूची

सुरक्षित परिस्थिति का विवरण	आरक्षित मूल्य	बकाना राशि ('इंग्लिश') (रुपये में)	ई-नौलागी की तारीख और समय
-----------------------------	---------------	------------------------------------	--------------------------